

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 123
(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra) Ltd and Bharti Airtel Ltd Petitioner

Order under Section 230-232

Order delivered on 27.11.2018

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:	Mr. Sanjeev Puri, Sr. Advocate with Mr. Kamal Shankar & Mr. Pradyumna Sharma, Advocates
For the Respondent:	Mr. Kamal Kant Jha, Senior Panel Counsel for DOT
For the ITD	Mr. Aayushmaan Vatsyayana, Adv. for Mr. Deepak Anand, Standing Counsel for the Income Tax Department
For the RD	Ms. Sonam Sharma, CP

ORDER

Connected matter is listed on 30.11.2018 hence list this matter along with connected matter on 30.11.2018.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

27.11.2018
Ritu Sharma